

[Shri Vidya Charan Shukla]

G.S.R. 2231 in Gazette of India dated the 20th September, 1969.

- (9) The Indian Administrative Service (Appointment by Promotion) Fourth Amendment Regulations, 1969, published in Notification No. G.S.R. 2327 in Gazette of India dated the 4th October, 1969.
- (10) The Indian Police Service (Appointment by Promotion) Third Amendment Regulations, 1969, published in Notification No. G.S.R. 2328 in Gazette of India dated the 4th October, 1969.
- (11) The Indian Forest Service (Cadre) Amendment Rules, 1969, published in Notification No. G.S.R. 2440 in Gazette of India dated the 25th October, 1969.
- (12) The Indian Forest Service (Regulation of Seniority) Second Amendment Rules, 1969, published in Notification No. G.S.R. 2474 in Gazette of India dated the 1st November, 1969. [Placed in Library. See No. LT—2014/69.]

**Indian Telegraph (Fourteenth Amendment) Rules**

SHRI SHER SINGH : I beg to lay on the Table a copy of the Indian Telegraph (Fourteenth Amendment) Rules, 1969, published in Notification No. G.S.R. 2162 (English version) and G.S.R. 2163 (Hindi version) in Gazette of India dated the 21st August, 1969, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885. [Placed in Library. See No. LT—2015/69.]

**Annual Accounts of Employees' Provident Fund Organisation etc.**

SHRI SHER SINGH : On behalf of Shri S. C. Jamir,

I beg to lay on the Table—

- (1) A statement on the action taken or proposed to be taken on the Recommendation (No. 132) concerning the Improvement of Conditions of Life and Work of Tenants, Sharecroppers and Similar Categories of Agricultural Workers adopted at the 52nd Session of the International

Labour Conference held at Geneva in June, 1968. [Placed in Library. See No. LT—2016/69]

- (2) A copy of the Annual Accounts of the Employees' Provident Fund Organisation, along with the Audit Report thereon for the year 1966-67. [Placed in Library. See No. LT—2017/69.]

**Annual Accounts of Kandla Port Trust and Mormugao Port Trust**

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS, AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : I beg to lay on the Table a copy each of the following papers under sub-section (2) of section 103 of the Major Port Trusts Act, 1963 :—

- (1) Annual Accounts of the Kandla Port Trust for the year 1967-68 and the Audit Report thereon.
- (2) Annual Accounts of the Mormugao Port Trust for the year 1967-68 and the Audit Report thereon. [Placed in Library. See No. LT—2018/69.]

12.25 hrs.

**MESSAGE FROM RAJYA SABHA**

SECRETARY : Sir, I have to report the following message received from the Secretary of Rajya Sabha :

"I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Tuesday, the 18th November, 1969, passed the enclosed motion concurring in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Bill, 1969. The names of the members nominated by the Rajya Sabha to serve on the said Joint Committee are set out in the motion."

**MOTION**

"That this House concurs in the recommendation of the Lok Sabha that

the Rajya Sabha do join in the Joint Committee of the Houses on the Bill to determine the conditions of service of the Comptroller and Auditor General of India and to prescribe his duties and powers and for matters connected therewith or incidental thereto, and resolves that the following members of the Rajya Sabha be nominated to serve on the said Joint Committee :—

1. Shri N. Anandam.
2. Shri Anant Prasad Sharma.
3. Shri Gurmukh Singh Musafir.
4. Pandit Bhawaniprasad Tiwary.
5. Shri C. D. Pande.
6. Shri T. Chengalvaroyan.
7. Shri Sunder Mani Patel.
8. Shrimati Sarla Bhadauria.
9. Shri Kalyan Roy.
10. Shri Thillai Villalan".

12.26 hrs.

#### BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMEN-  
TARY AFFAIRS, AND SHIPPING AND  
TRANSPORT (SHRI RAGHU RAMAIAH):  
With your permission, Sir, I rise to  
announce that Government Business in this  
House during the week commencing 24th  
November, 1969, will consist of :—

- (1) Consideration of any item of  
Government Business carried over  
from today's Order Paper.

- (2) Consideration and passing of :—

The Oaths Bill, 1963, as passed by  
Rajya Sabha.

The Indian Registration (Amend-  
ment) Bill, 1968, as passed by Rajya  
Sabha.

The Tea (Amendment) Bill, 1969.

The Central Silk Board (Amendment)  
Bill, 1968.

The Advocates (Second Amendment)  
Bill, 1968, as passed by Rajya  
Sabha.

The Petroleum (Amendment) Bill  
1969.

The Monopolies and Restrictive  
Trade Practices Bill, 1969, as passed  
by Rajya Sabha.

- (3) Further Discussion of the motion  
moved by Shri Prakash Vir Shastri  
regarding subversive and violent  
activities in the country at 4-30 p.m.  
on Wednesday, the 26th November.

- (4) Discussion on the Resolution seeking  
approval of the notification issued  
on the 3rd October, 1969, declaring  
the service in the Food Corporation  
of India to be an essential service at  
5-00 p.m. on Thursday, the 27th  
November.

श्री मधु लामये (मुंगेर) : अध्यक्ष महोदय,  
अगले सप्ताह के कार्य के बारे में मुझे एक सवाल  
पूछना है। अगले सप्ताह यहां जो कार्यवाही  
होगी उसके बारे में मैं एक ही जानकारी  
चाहता हूँ।

असम के सम्बन्ध में संविधान में परिवर्तन  
करने वाला जो विधेयक या उसको राष्ट्रपति के  
द्वारा मान्यता दी गई है। अब वह संविधान का  
हिस्सा हो गया है तो वह असम के बारे में हिल  
सब स्टेट के बारे में सर्वसंश्लेषित विधेयक  
सरकार कब लायेगी यह मैं जानना चाहता हूँ ?

THE MINISTER OF HOME AFFAIRS  
(SHRI Y. B. CHAVAN) : The draft has  
been discussed with both the parties  
concerned because we would like to bring  
forward legislation which has a broad agree-  
ment of both the parties. Some of the items  
are under discussion with them but our  
intention is to bring forward the legislation  
before this House in this session.

श्री कंवर लाल गुप्त (दिल्ली सदर) :  
अध्यक्ष महोदय, कूल 184 के तहत हम लोगों ने  
एक संश्लेषित मोशन श्री जगजीवन राम द्वारा 10  
साल के इनकमटैक्स रिटर्न्स न दाखिल करने  
के बारे में दिया था और उस बारे में यहां  
सदन में बहस होनी चाहे इसके लिये सदन  
की चारों ओर से मांग है। यह इनकमटैक्स के  
रिटर्न्स इतने समय तक न दाखिल करना एक  
बड़ा गम्भीर मामला है और इस पर बहस को  
टाला न जाय और जगजीवनराम जी इस पर  
जवाब दें.. (व्यवधान)